

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dt. 17.6.2002

3
OA 243/2002

Applicant is absent on call. Shri A.K. Bose, Ld. Senior Standing Counsel files a memo of appearance for all the Respondents and prays 4 weeks time to file counter.

Time is granted till 5.7.2002 to file counter.

REGISTRAR

Counter not filed.

Rign

15.07.02

Ld. Counsel for the applicant is present. Shri S.B. Jena, Ld. A.S.C. files an M.A. and prays therein 04 weeks time to file counter. Heard. Time is granted till 29.7.02 to file counter.

M.A. is disposed of accordingly.

REGISTRAR

Counter not filed.

Rign

29.07.02

The Applicant is absent on call. Shri S.B. Jena, Ld. ASC files one M.A. and prays for 4 weeks time to file counter. Heard. Time granted till 16.8.02 to file counter.

M.A. is disposed of accordingly.

REGISTRAR

Order dated 24.10.2002.

At request adjourned to 07.11.02.

Vice Chairman

Member (S)

Order dated 07.11.02

Call this matter for final disposal after showing it in the

Ready 4/07.

Vice Chairman

Member (S)

ORDER DATED 16.1.2003.

Heard Mr. B. Sahu, Learned Counsel for the Applicant and Mr. S.B. Jena, Learned Additional Standing Counsel for the Union of India, appearing for the Respondents.

It has been disclosed in the counter that this Original Application is not maintainable because the Applicant is/was a member of the Armed forces. It has also been disclosed in the counter that almost all the dues and claims/grievances of the Applicant have already been resolved/met. It has however, been disclosed in para-IV, at page 3 of the

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counter not filed

14/8

Regd

16.08.02

Learned counsel for the Applicant is present. Shri S.B.Jena, learned ASC files one M.A. and prays for 04 weeks time to file counter. Heard. Time granted as a last chance to file counter by 2.9.02.

M.A. is disposed of accordingly.

REGISTRAR

counter not filed

Regd

02.09.02

The Applicant is absent on call. Shri S.B.Jena, Learned A.S.C., files one M.A. and prays for 4 weeks time to file counter. Heard. Since last chance is already availed by him, no further chance can be granted. Accordingly, the M.A. is rejected. Put up before the Bench for further orders.

REGISTRAR

counter filed.
Copy not send.
For further orders.

Bench

copy of counter form.
Rejoinder not filed.

OA. 243/02

counter that during the process of discharge drill in the month of September, 2001 (i.e. from 7.9.2001 to 30.9.2001) the Applicant did not submit any outstanding claims/observations and quarterly statement of accounts. By filing a rejoinder, the Applicant has disclosed that he submitted the required materials as is available at Annexure-14 dated 28.8.2001. In Annexure-15, the Applicant has given out a statement showing that he is yet to get about Rs. 40,000/- from the Respondents. Since the Applicant is/was a member of the Armed forces and he is claiming service benefits of the said period of service as Armed forces, this OA is not maintainable and therefore, this OA stands disposed of.

Before parting with this case, I would like to observe that the Respondents should reconsider the claims of the Applicant as given under Annexure-15 to the rejoinder and give necessary consequential relief to the Applicant; notwithstanding the disposal of this O.A. on the question of maintainability.

Send copies of this order to the Respondents, alongwith copies of rejoinder and annexures affixed thereto. Learned Counsel for the Applicant Mr. Sahu undertakes to file five extra copies of rejoinder (with enclosres) by 17.1.2003. He also undertakes to file the required postages (for transmission of copies of this order and rejoinder to the Respondents) by 17.1.2003.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dr. St. 3. x. 02Copy of counter
served.Rejoinder filed.
copy served.Free copies of this order be given
to learned counsel for both sides also.

MEMBER (JUDICIAL)

Yours
16.01.2003

Bench

Dr. St. 24. x. 02

For further orders

Bench

on memofor Adminstration &
final disposal.

Bench

5 copies of rejoinder

Dr. 16.1.03

Copies of order

Dr. 16.01.03 communicated
to all resp'ts alongside
copies of rejoinder.Said copies handed
over to counsel for both
sides.Dab
17.1.03
So